

Annexure 9

Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 3rd June, 2024; Status as on 14th January, 2026
List of Other Creditors (Other than Financial Creditors and Operational Creditors)

S.no	Name of Creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarant ee					
1	Jaiprakash Power Ventures Ltd.	17-Jun-24	12,39,15,00,000	-	-	-	-	5,11,72,82,207	-	7,27,42,17,793	-	-
2	South-West Mining Limited		6,37,21,311	6,37,21,311	-	-	-	No	-	-	-	-
3	Jaypee Agra Vikas Limited	17-Jun-24	1,22,82,52,342	1,22,82,52,342	-	-	-	Yes	-	-	-	-
4	Jaypee Ganga Infrastructure Corporation Limited	17-Jun-24	2,92,97,710	2,92,97,710	-	-	-	Yes	-	-	-	-
5	IDBI Trusteeship Services Limited - JPVL (TL Facility from IDBI Bank)	19-Aug-25	1,85,60,34,000	-	-	-	-	No	-	1,85,60,34,000	-	-
6	IDBI Trusteeship Services Limited - JPVL (TL Facility for Jaypee Nigrie Super Thermal Power Project and Jaypee Vishnuprayag)	19-Aug-25	9,68,18,49,000	-	-	-	-	No	-	9,68,18,49,000	-	-
7	IDBI Trusteeship Services Limited - JPVL (TL Facility for Jaypee Bina Thermal Power Plant)	19-Aug-25	99,74,14,065	-	-	-	-	No	-	99,74,14,065	-	-
8	IDBI Trusteeship Services Limited - JPVL (TL Facility from ICICI Bank)	19-Aug-25	7,51,32,25,632	-	-	-	-	No	-	7,51,32,25,632	-	-
	Total		33,76,12,94,060	1,32,12,71,363	-	-	-	5,11,72,82,206.87	-	27,32,27,40,490	-	-

Notes related to the claims verification process of Jaiprakash Associates Limited:

1. The contingent claim of Jaiprakash Power Ventures Ltd ("JPVL") is under the subrogation right of the claimant in relation to the corporate guarantee extended by them to the lender of JAL. The said amount has also been directly claimed by the lender in the capacity of financial creditor which has been admitted by the IRP. The actual settlement of the dues and crystallisation of the contingency will depend on the future legal recourses, if any.

2. General Note applicable to the overall claim verification process:

2.1 As part of the verification of the claims, there are following categories of "verification" to take note of, as laid out below-

a. Amount Admitted – refers to the amount/claim that has been admitted basis the verification from the documents submitted by the claimant and information received from Corporate Debtor.